

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 5935**

TO BE ANSWERED ON THE 3RD APRIL, 2018/ CHAITRA 13, 1940 (SAKA)

POLLUTION OF JUDICIAL SYSTEM BY HABITUAL WITNESSES

5935. SHRI B. SENGUTTUVAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to amend the Indian Evidence Act in order to do away with the polluted testimony of habitual witnesses and if so, the details thereof;

(b) whether it is a fact that on account of polluted assertion of the habitual stock witnesses, many innocent persons have been wrongly and falsely convicted and if so, the details thereof;

(c) whether the Government has also received reports that a certain youth in Chhattisgarh had deposed as a stock witness for the prosecution in about 300 cases allegedly due to police pressure and if so, the details thereof; and

(d) the proactive steps likely to be taken by the Government to rid the judicial system of the menace of the testimony of false and habitual witnesses?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a): The Ministry of Law and Justice, which is the nodal Ministry in respect of the Indian Evidence Act, has reported that at present there is no proposal to amend the Indian Evidence Act, 1872.

(b) to (d): The Ministry of Law and Justice has no information in this regard.
